



2026:AHC:24013

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1650 of 2026

Sugreev Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manish Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Manish Kumar Pandey, learned counsel for the writ petitioner and Sri Gaya Prasad Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was selected and appointed as Gram Panchayat Adhikari on 27.01.2017. While the writ petitioner was performing the duties of Gram Panchayat Adhikari at Block-Pawasa, District Sambhal, the third respondent, District Panchayat Raj Officer, Sambhal passed an order dated 27.07.2019 placing the writ petitioner under suspension. A charge sheet dated 19.08.2019 came to be submitted, to which the writ petitioner tendered his reply on 20.08.2019 and thereafter on 11.09.2019, the suspension order was revoked and on 20.11.2019, Enquiry Officer came to be appointed and directed to prepare charge sheet. The Enquiry Officer/ fifth respondent prepared charge sheet dated 06.12.2019. The writ petitioner tendered his reply on 09.12.2019 denying the said charges and thereafter the an enquiry report dated 03.11.2020 was submitted holding that the writ petitioner had committed misappropriation to the tune of Rs.65,664/-. Thereafter the enquiry officer/fifth respondent, Assistant Development Officer (Panchayat), Block Sambhal, District Sambhal submitted the enquiry report before the Disciplinary Authority i.e. Respondent no.3, District Panchayat Raj Officer, Sambhal, who vide order dated 19.11.2020 directed the writ petitioner to deposit the amount of Rs.65664/- in the account of Gram Nidhi. According to the writ petitioner, the alleged enquiry report was not served upon the writ petitioner and on 12.03.2021 post passing of the order dated 19.11.2020, a direction was issued for depositing of the amount Rs.65664/- and recovery was directed to be made in 13 instalments of Rs.5000/- each and 13 instalments of Rs.5664/-

. After lapsing of 4 years since 12.03.2021, on 15.01.2025, third respondent, District Panchayat Raj Officer, Sambhal issued a notice to the writ petitioner mentioning therein that the writ petitioner is to deposit an amount of Rs.9800/- also. The writ petitioner has tendered his reply on 25.01.2025, but till date, no orders have been passed.

3. Learned Standing Counsel on the other hand submits that the reply was submitted by the writ petitioner to the notice dated 15.01.2025 shall be considered.

4. Having heard the submissions so made across the Bar and perused the records, bearing in mind the fact situation, the writ petition stands **disposed of** requiring the District Panchayat Raj Officer, Sambhal to decide the objection so preferred by the writ petitioner in the notice dated 15.01.2025 on 25.01.2025 within a period of six weeks.

5. The question of payment of salary and other benefits shall also be decided in that regard.

February 4, 2026

N.S.Rathour

(Vikas Budhwar,J.)